



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2010-11/421

RPCD.CO.RCB.AML.No.10096/07.02.12/2010-11

March 10, 2011

The Chairmen / CEOs of all State / Central Co-operative Banks

Dear Sir,

**Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) - Standards**

Please refer to our letter [RPCD.CO.RF.AML.No.2308 /07.02.12/2010-11 dated August 23, 2010](#) forwarding the Financial Action Task Force (FATF) Statement identifying a list of jurisdictions which have strategic AML/CFT deficiencies.

2. FATF, has further issued a Statement on October 22, 2010 ([copy enclosed](#)) calling upon jurisdictions listed in the Statement to complete the implementation of their action plan within the timeframe. The FATF, in the Statement has called upon its members to consider the information given in the Statement.

3. All banks are accordingly advised to consider the information contained in the enclosed Statement.

4. Please advise Principal Officer of your bank to acknowledge receipt of this circular letter to our concerned Regional Office.

Yours faithfully,

(B.P.Vijayendra)  
Chief General Manager

Encl: As above